

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.425/95

dt.9-8-96

CWRH-MAG 698/96 & MA 697/96

Between

S. Ramambabu

: Applicant

1. Chief Admn. Officer (P)
SE Rly., Chandrasekharapur
Bhubaneswar, (Orissa)

2. Chief Project Manager
SE Rly., Bilaspur, MP.

3. Chief Project Manager
SE Rly., Visakhapatnam

4. Chief Personnel Officer
SE Rly., Gorden reach
Calcutta

: Respondents

Counsel for the applicant : Y. Subramanyam
Advocate

Counsel for the respondents : V. Bhimanna
SC for Railways

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN *initials*

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral order (per Hon. Justice Sri M.G. Chaudhari, VC)

Sri Y. Subrahmanyam for the applicant. Sri V. Bhimanna, standing counsel for the respondents-1 to 4.

1. ~~OA~~ served.

2. The OA was filed on 19-7-96. He ~~sangh~~ felt it necessary to extensively amend the OA on the basis of certain existing records and records that have been available after filing the OA. He also felt it necessary to join three officers as respondents to the OA. ~~That~~ amendment by M.O. That would bring about material change in the nature of the original application. Learned counsel for the applicant therefore submits that it will be appropriate for him to file a comprehensive ^{OA} application covering all the grounds instead of introducing amendment in the original OA.

3. Sri V. Bhimanna, learned standing counsel for the respondents has no objection to permit the applicant to adopt that course. Hence the following order :

OA.425/95 is allowed to be withdrawn with liberty to the applicant to file a fresh OA for the same relief with further ~~ext~~ liberty to rely on the contentions and documents relied in the OA and proposed to be introduced by the amendment including joining additional parties. The contentions urged by the respondents in their reply to the OA are left open to be agitated by them if so advised in answer to the fresh OA when filed. ~~With M.A.S. stand with~~ with liberty as per minutes recorded on the M.A.S.

4. No order as costs.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Dated : August 9, 96
Dictated in Open Court

Amulya
Deputy Registrar (D)

9/9/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 9-8-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 506 C25/96 with
T.A.No. MA. 898 (W.P.697/96.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

